

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.204-IA 732 of 2020  
ITEM No.205- IA/293(AHM)2022  
ITEM No.206- IA/769(AHM)2022  
ITEM No.207- IA/479(AHM)2023  
In  
CP(IB) 418 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI

.....Applicant

V/s

Reliance Naval and Engineering Ltd

.....Respondent

**Order delivered on: 26/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Monitoring : Mr. Navin Pahwa, Sr. Adv. a/w Adv. Dhruvad Vaghani,  
Adv. Ms. Nandita Bajpai, Adv. Ajiz M K, Adv. Rishabh  
Sethi, Adv. Rahat Kalpatri, Adv. Paranay Bhattacharya,  
For ONGC : Mr. Akshat Khare, Adv.  
For the Respondent : Mr. A.V. Nair Adv. for R-1 in IA 769 of 2022  
Mr. Maulik Nanavati, Adv. Mr. Jignesh Modi, Adv.  
For the Applicant : Mr. Akshat Khare. In IA 479 of 2023  
For the Applicant/SRA : Mr. Amir Arsiwala, Adv.

**ORDER**

**IA 732 of 2020, IA/293(AHM)2022 & IA/769(AHM)2022**

Ld. Counsel for the applicant submitted that they are in the process of filing substitution application, hence, seeks adjournment.

List for further consideration on 28.08.2024.

**IA/479(AHM)2023**

Both sides are directed to file affidavit.

List for further consideration on 28.08.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**